

State vs. Neeraj etc.

FIR No.315/2020
PS: Mundka

03.09.2020

Earlier all the matters were adjourned en-bloc pursuant to the directions issued by the Hon'ble High Court of Delhi from time to time amid lock-down. Now, vide office order no.26/DHC/2020 dated 30.07.2020, District Courts have been directed to take up all the cases listed before them through videoconferencing except the cases wherein evidence is to be recorded.

Present: Ld. APP for State.
Sh. K.N. Sharma, Ld. Counsel for accused Neeraj.

Court is convened through VC (CISCO Webex).

Vide this order, I shall decide the application filed on behalf of the applicant/accused Neeraj under section 437 CrPC seeking regular bail.

It is submitted by the Ld. counsel for the accused Neeraj that recovery has already been effected; challan has already been filed before the court and he is running in J/C since 21.06.2020.

Per contra, bail application is strongly opposed by the learned APP for the State.

I have heard the arguments and perused the police file.

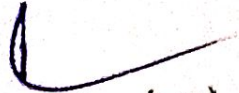
Considering the overall conspectus and circumstances particularly the custody period of accused Neeraj and the fact that challan has already been filed before the court, I deem it fit to admit the accused Neeraj on bail on his furnishing bail bond in the sum of Rs.10,000/- with one sound surety in the like amount on the condition he shall remain present before the court on each and every date fixed for hearing of the case. If he wants to remain absent, then he shall take prior permission of the court and in case of unavoidable circumstances for remaining

-2-

absent, he shall immediately give intimation to the court and request that he may be permitted to be represented through counsel and he will not dispute the identity of the accused in the case.

Application stands disposed of accordingly.

Copy of this order be sent to Jail Superintendent, Tihar Jail for compliance/information.


(Babita Puniya)
MM-06/West District
Tis Hazari Courts/Delhi
03.09.2020

State vs. Neeraj etc.

FIR No.292/2020
PS: Mundka

03.09.2020

Earlier all the matters were adjourned en-bloc pursuant to the directions issued by the Hon'ble High Court of Delhi from time to time amid lock-down. Now, vide office order no.26/DHC/2020 dated 30.07.2020, District Courts have been directed to take up all the cases listed before them through videoconferencing except the cases wherein evidence is to be recorded.

Present: Ld. APP for State.
Sh. K.N. Sharma, Ld. Counsel for accused Neeraj.

Court is convened through VC (CISCO Webex).

Vide this order, I shall decide the application filed on behalf of the applicant/accused Neeraj under section 437 CrPC seeking regular bail.

It is submitted by the Ld. counsel for the accused Neeraj that recovery has already been effected; challan has already been filed before the court and he is running in J/C since 21.06.2020.

Per contra, bail application is strongly opposed by the learned APP for the State.

I have heard the arguments and perused the police file.

Considering the overall conspectus and circumstances particularly the custody period of accused Neeraj and the fact that challan has already been filed before the court, I deem it fit to admit the accused Neeraj on bail on his furnishing bail bond in the sum of Rs.10,000/- with one sound surety in the like amount on the condition he shall remain present before the court on each and every date fixed for hearing of the case. If he wants to remain absent, then he shall take prior permission of the court and in case of unavoidable circumstances for remaining


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absent. he shall immediately give intimation to the court and request that he may be permitted to be represented through counsel and he will not dispute the identity of the accused in the case.

Application stands disposed of accordingly.

Copy of this order be sent to Jail Superintendent,
Tihar Jail for compliance/information.


(Babita Puniya)
MM-06/West District
Tis Hazari Courts/Delhi
03.09.2020

State vs. Abran etc.

FIR No.88/18
PS: Hari Nagar

03.09.2020

Earlier all the matters were adjourned en-bloc pursuant to the directions issued by the Hon'ble High Court of Delhi from time to time amid lock-down. Now, vide office order no.26/DHC/2020 dated 30.07.2020, District Courts have been directed to take up all the cases listed before them through videoconferencing except the cases wherein evidence is to be recorded.

Present: Ld. APP for State.

Accused Abran is absent despite repeated calls.

Rest accused persons have already been convicted.

Court notice issued to accused Abran received back unexecuted. Report perused.

Let NBWs be issued against accused Abran through IO for NDOH. IO to remain present on the NDOH.

Put up for further proceedings on 11.09.2021.

(Babita Puniya)
MM-06/West District
Tis Hazari Courts/Delhi
03.09.2020

State vs. Mohit Som

FIR No.265/18
PS: Hari Nagar

03.09.2020

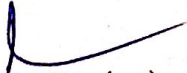
Earlier all the matters were adjourned en-bloc pursuant to the directions issued by the Hon'ble High Court of Delhi from time to time amid lock-down. Now, vide office order no.26/DHC/2020 dated 30.07.2020, District Courts have been directed to take up all the cases listed before them through videoconferencing except the cases wherein evidence is to be recorded.

Present: Ld. APP for State.
None for accused.

Court notice issued to accused received back with report that he is out of country. Perused.

Court notice issued to complainant received back with report that he is out of town. Perused.

Let fresh court notice be issued to accused and complainant in terms of previous order for NDOH i.e. 11.01.2021.


(Babita Puniya)
MM-06/West District
Tis Hazari Courts/Delhi
03.09.2020

State vs. Vishal Grover

FIR No.455/15

PS: Mundka

03.09.2020

Earlier all the matters were adjourned en-bloc pursuant to the directions issued by the Hon'ble High Court of Delhi from time to time amid lock-down. Now, vide office order no.26/DHC/2020 dated 30.07.2020, District Courts have been directed to take up all the cases listed before them through videoconferencing except the cases wherein evidence is to be recorded.

Present: Ld. APP for State.

Accused in person.

Heard. File perused.

Perusal of file reveals that matter is at the stage of prosecution evidence, therefore, matter stands adjourned for 11.01.2021 in view of the above mentioned office order issued by Hon'ble High Court of Delhi.



(Babita Puniya)
MM-06/West District
Tis Hazari Courts/Delhi
03.09.2020

State vs. Akshay

E-FIR No.18340/18

PS: Hari Nagar

03.09.2020

Earlier all the matters were adjourned en-bloc pursuant to the directions issued by the Hon'ble High Court of Delhi from time to time amid lock-down. Now, vide office order no.26/DHC/2020 dated 30.07.2020, District Courts have been directed to take up all the cases listed before them through videoconferencing except the cases wherein evidence is to be recorded.

Present: Ld. APP for State.
None for accused.

Court notice issued to accused received back with report that he has expired. Perused.

Let DVR of accused be called through IO concerned for NDOH.

Put up for further proceedings on 07.10.2020.

(Babita Puniya)
MM-06/West District
Tis Hazari Courts/Delhi
03.09.2020

State vs. Vicky Das

FIR No.557/19
PS: Hari Nagar

03.09.2020

Earlier all the matters were adjourned en-bloc pursuant to the directions issued by the Hon'ble High Court of Delhi from time to time amid lock-down. Now, vide office order no.26/DHC/2020 dated 30.07.2020, District Courts have been directed to take up all the cases listed before them through videoconferencing except the cases wherein evidence is to be recorded.

Present: Ld. APP for State.

Mohd. Illiyas, Ld. Counsel for both accused.

Accused Vicky Das produced from Jail No.3, Tihar Jail through VC.

Accused Sakvir Khan produced from Jail No.1, Tihar Jail through VC.

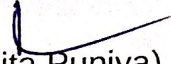
Court is convened through VC (CISCO Webex).

It is stated by the accused persons that they have not received the copy of charge-sheet.

Heard.

Let copy of challan be supplied to Ld. Counsel, who is present in the court. Copy supplied.

Put up for scrutiny of documents/committal proceedings on 08.09.2020.


(Babita Puniya)
MM-06/West District
Tis Hazari Courts/Delhi
03.09.2020

State vs. Raghav etc.

E-FIR No.29988/16

PS: Hari Nagar

03.09.2020

Earlier all the matters were adjourned en-bloc pursuant to the directions issued by the Hon'ble High Court of Delhi from time to time amid lock-down. Now, vide office order no.26/DHC/2020 dated 30.07.2020, District Courts have been directed to take up all the cases listed before them through videoconferencing except the cases wherein evidence is to be recorded.

Present: Ld. APP for State.

None for accused persons.

Heard. File perused.

Vide last order, SHO concerned was directed to verify the factum of death of complainant, however, process received back with report that premises was found locked. Perused.

Let complainant be summoned for NDOH through DCP concerned.

It is made clear that no further opportunity shall be granted on the NDOH to examine the complainant.

Put up for PE on 11.01.2021.



(Babita Puniya)
MM-06/West District
Tis Hazari Courts/Delhi
03.09.2020

03.09.2020

Earlier all the matters were adjourned en-bloc pursuant to the directions issued by the Hon'ble High Court of Delhi from time to time amid lock-down. Now, vide office order no 26/DH/C/2020 dated 30.07.2020, District Courts have been directed to take up all the cases listed before them through videoconferencing except the cases wherein evidence is to be recorded.

Present: Ld. APP for State.
Ld. Counsel for applicant.

Vide this order, I shall decide the application filed on behalf of the applicant seeking release of **vehicle bearing no.PB11-CF-2141** on Superdari.

Heard. Reply perused.

As per reply, IO has no objection, if the **vehicle bearing no.PB11-CF-2141** is released to the registered owner/rightful owner.

Heard Application perused.

Having considered all the relevant inputs and having taken note of the decision of the **Hon'ble Supreme Court in Sunderbhai Ambalal Desai Vs. State of Gujarat (A.I.R.2003 S.C.638)** and **Manjeet Singh Vs. State**, I am satisfied that this will be an eminently fit case where the case property i.e. **vehicle bearing no.PB11-CF-2141** can be released to the applicant/registered owner/rightful owner, subject to execution of security bonds. Accordingly, let **vehicle bearing no.PB11-CF-2141** be released to the rightful owner after preparing detailed panchnama, taking photographs of the vehicle, valuation report, a security bond etc.

The photographs of the **vehicle bearing no.PB11-CF-2141** should be attested by the IO and countersigned by the complainant, accused, if any, as well as by the person to whom the custody is handed over.

The panchnama/photographs/ valuation report etc. be filed along with the charge-sheet. IO is also directed to follow the necessary safeguards insisted in **Sunderbhai Ambalal Desai Vs. State of Gujarat & Manjeet Singh Vs. State**.

The application stand disposed of accordingly.

Copy of this order be given dasti to the applicant.

(Babita Punjya)
MM-06/West District
Tis Hazari Courts/Delhi
03.09.2020

State vs. Rakhi Matta

FIR No.464/17
PS: Hari Nagar

03.09.2020

Earlier all the matters were adjourned en-bloc pursuant to the directions issued by the Hon'ble High Court of Delhi from time to time amid lock-down. Now, vide office order no.26/DHC/2020 dated 30.07.2020, District Courts have been directed to take up all the cases listed before them through videoconferencing except the cases wherein evidence is to be recorded.

Present: Ld. APP for State.

Sh. Deepak, Ld. Counsel for accused through VC.

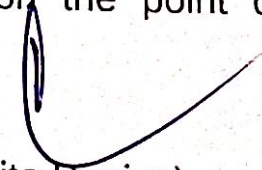
Court is convened through VC (CISCO Webex).

File perused.

Perusal of file reveals that matter is listed for arguments on the point of charge, however, Ld. Counsel wants to address the arguments physically.

Heard. Allowed.

At request, put up for arguments on the point of charge on 08.09.2020 at 02:30 pm.


(Babita Puniya)
MM-06/West District
Tis Hazari Courts/Delhi
03.09.2020

Hardeep Singh vs. Manpreet Singh & Ors.

PS: Hari Nagar

03.09.2020

Earlier all the matters were adjourned en-bloc pursuant to the directions issued by the Hon'ble High Court of Delhi from time to time amid lock-down. Now, vide office order no.26/DHC/2020 dated 30.07.2020, District Courts have been directed to take up all the cases listed before them through videoconferencing except the cases wherein evidence is to be recorded.


Present: Sh. Rahul Kumar, Ld. Counsel for complainant through VC.

Court is convened through VC (CISCO Webex).

Reply received. Perused.

Let same be supplied to the counsel through e-mail/whatsapp.

Put up for arguments on application under section 156(3) Cr.P.C. on 19.10.2020.


(Babita Puniya)
MM-06/West District
Tis Hazari Courts/Delhi
03.09.2020

FIR No.257/18
PS: Hari Nagar

03.09.2020

Earlier all the matters were adjourned en-bloc pursuant to the directions issued by the Hon'ble High Court of Delhi from time to time amid lock-down. Now, vide office order no.26/DHC/2020 dated 30.07.2020, District Courts have been directed to take up all the cases listed before them through videoconferencing except the cases wherein evidence is to be recorded.

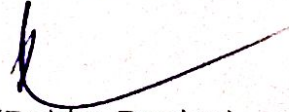
Present: Ld. APP for State.
Sh. Mehraj Chaudhary, Ld. Counsel for applicant through VC.

Court is convened through VC (CISCO Webex).

Reply received wherein it stated that the case has already been disposed of vide order dated 07.09.2019.

Ahlmad is directed to put the application alongwith file on NDOH.

Put up for further proceedings on 08.09.2020.


(Babita Puniya)
MM-06/West District
Tis Hazari Courts/Delhi
03.09.2020

FIR No. 35/2020

PS: Hari Nagar

03.09.2020


Earlier all the matters were adjourned en-bloc pursuant to the directions issued by the Hon'ble High Court of Delhi from time to time amid lock-down. Now, vide office order no.26/DHC/2020 dated 30.07.2020, District Courts have been directed to take up all the cases listed before them through videoconferencing except the cases wherein evidence is to be recorded.

Present: Ld. APP for State.
None for accused.

Plea bargaining application received. Perused.

Put up the matter before the Lok Adalat scheduled on

20.09.2020. Earlier date stands canceled.


(Babita Puniya)
MM-06/West District
Tis Hazari Courts/Delhi
03.09.2020

FIR No. 411/2020
PS: Hari Nagar

03.09.2020

Earlier all the matters were adjourned en-bloc pursuant to the directions issued by the Hon'ble High Court of Delhi from time to time amid lock-down. Now, vide office order no.26/DHC/2020 dated 30.07.2020, District Courts have been directed to take up all the cases listed before them through videoconferencing except the cases wherein evidence is to be recorded.

Present: Ld. APP for State.
None for accused.

Plea bargaining application received. Perused.
Put up the matter before the Lok Adalat scheduled on 20.09.2020. Earlier date stands canceled.

(Babita Puniya)
MM-06/West District
Tis Hazari Courts/Delhi
03.09.2020

FIR No.

201/2020

PS: Hari Nagar

03.09.2020

Earlier all the matters were adjourned en-bloc pursuant to the directions issued by the Hon'ble High Court of Delhi from time to time amid lock-down. Now, vide office order no.26/DHC/2020 dated 30.07.2020, District Courts have been directed to take up all the cases listed before them through videoconferencing except the cases wherein evidence is to be recorded.

Present: Ld. APP for State.

None for accused.

Plea bargaining application received. Perused.

Put up the matter before the Lok Adalat scheduled on 20.09.2020. Earlier date stands canceled.

(Babita Puniya)
MM-06 West District
Tis Hazari Courts/Delhi
03.09.2020

FIR No. 346/2020

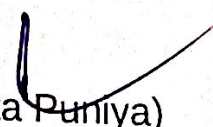
PS: Hari Nagar

03.09.2020

Earlier all the matters were adjourned en-bloc pursuant to the directions issued by the Hon'ble High Court of Delhi from time to time amid lock-down. Now, vide office order no.26/DHC/2020 dated 30.07.2020, District Courts have been directed to take up all the cases listed before them through videoconferencing except the cases wherein evidence is to be recorded.

Present: Ld. APP for State.
None for accused.

Plea bargaining application received. Perused.
Put up the matter before the Lok Adalat scheduled on
20.09.2020. Earlier date stands canceled.


(Babita Puniya)
MM-06/West District
Tis Hazari Courts/Delhi
03.09.2020

FIR No. 215/2020

PS: Hari Nagar

03.09.2020

Earlier all the matters were adjourned en-bloc pursuant to the directions issued by the Hon'ble High Court of Delhi from time to time amid lock-down. Now, vide office order no.26/DHC/2020 dated 30.07.2020, District Courts have been directed to take up all the cases listed before them through videoconferencing except the cases wherein evidence is to be recorded.

Present: Ld. APP for State.
None for accused.

Plea bargaining application received. Perused.
Put up the matter before the Lok Adalat scheduled on
20.09.2020. Earlier date stands canceled.

(Babita Puniya)
MM-06/West District
Tis Hazari Courts/Delhi
03.09.2020

FIR No. 194/2020

PS: Hari Nagar

03.09.2020

Earlier all the matters were adjourned en-bloc pursuant to the directions issued by the Hon'ble High Court of Delhi from time to time amid lock-down. Now, vide office order no.26/DHC/2020 dated 30.07.2020, District Courts have been directed to take up all the cases listed before them through videoconferencing except the cases wherein evidence is to be recorded.

Present: Ld. APP for State.
None for accused.

Plea bargaining application received. Perused.

Put up the matter before the Lok Adalat scheduled on 20.09.2020. Earlier date stands canceled.

(Babita Punjya)
MM-06/West District
Tis Hazari Courts/Delhi
03.09.2020

17/09/2020

17/09/2020

17/09/2020

Earlier all the matters were adjourned on the basis of the directions issued by the Hon'ble High Court of Madhya Pradesh from time to time and now with effect from 17/09/2020 (i.e. 17/09/2020). District Courts have been directed to take up all the cases listed before them through video-conferencing except the cases wherein evidence is to be recorded.

Present: Ld. JUDGE for State.
None for accused.

Provisional application received. Perused.

Put up the matter before the Ld. Judge scheduled on 20/09/2020. Further case stands cancelled.

(Estimate Putina)
MAN-JS West District
The District Court, Delhi
03/09/2020

FIR No. 369/2020


PS: Hari Nagar

03.09.2020

Earlier all the matters were adjourned en-bloc pursuant to the directions issued by the Hon'ble High Court of Delhi from time to time amid lock-down. Now, vide office order no.26/DHC/2020 dated 30.07.2020, District Courts have been directed to take up all the cases listed before them through videoconferencing except the cases wherein evidence is to be recorded.

Present: Ld. APP for State.
None for accused.

Pléa bargaining application received. Perused.
Put up the matter before the Lok Adalat scheduled on 20.09.2020. Earlier date stands canceled.


(Babita Puniya)
MM-06/West District
Tis Hazari Courts/Delhi
03.09.2020

FIR No. 329/2020

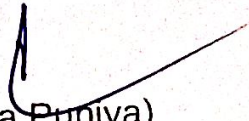
PS: Hari Nagar

03.09.2020

Earlier all the matters were adjourned en-bloc pursuant to the directions issued by the Hon'ble High Court of Delhi from time to time amid lock-down. Now, vide office order no.26/DHC/2020 dated 30.07.2020, District Courts have been directed to take up all the cases listed before them through videoconferencing except the cases wherein evidence is to be recorded.

Present: Ld. APP for State.
None for accused.

Plea bargaining application received. Perused.
Put up the matter before the Lok Adalat scheduled on
20.09.2020. Earlier date stands canceled.


(Babita Puniya)
MM-06/West District
Tis Hazari Courts/Delhi
03.09.2020

FIR No. 310/2020

PS: Hari Nagar

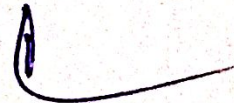
03.09.2020

Earlier all the matters were adjourned en-bloc pursuant to the directions issued by the Hon'ble High Court of Delhi from time to time amid lock-down. Now, vide office order no.26/DHC/2020 dated 30.07.2020, District Courts have been directed to take up all the cases listed before them through videoconferencing except the cases wherein evidence is to be recorded.

Present: Ld. APP for State.
None for accused.

Plea bargaining application received. Perused.

Put up the matter before the Lok Adalat scheduled on 20.09.2020. Earlier date stands canceled.



(Babita Puniya)
MM-06/West District
Tis Hazari Courts/Delhi
03.09.2020

FIR No. 155/2020

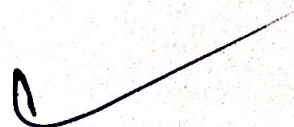
PS: Hari Nagar

03.09.2020

Earlier all the matters were adjourned en-bloc pursuant to the directions issued by the Hon'ble High Court of Delhi from time to time amid lock-down. Now, vide office order no.26/DHC/2020 dated 30.07.2020, District Courts have been directed to take up all the cases listed before them through videoconferencing except the cases wherein evidence is to be recorded.

Present: Ld. APP for State.
None for accused.

Plea bargaining application received. Perused.
Put up the matter before the Lok Adalat scheduled on
20.09.2020. Earlier date stands canceled.


(Babita Puniya)
MM-06/West District
Tis Hazari Courts/Delhi
03.09.2020

FIR No. 384/2020


PS: Hari Nagar

03.09.2020

Earlier all the matters were adjourned en-bloc pursuant to the directions issued by the Hon'ble High Court of Delhi from time to time amid lock-down. Now, vide office order no.26/DHC/2020 dated 30.07.2020, District Courts have been directed to take up all the cases listed before them through videoconferencing except the cases wherein evidence is to be recorded.

Present: Ld. APP for State.
None for accused.

Plea bargaining application received. Perused.
Put up the matter before the Lok Adalat scheduled on 20.09.2020. Earlier date stands canceled.


(Babita Puriya)
MM-06/West District
Tis Hazari Courts/Delhi
03.09.2020

PIR NO. 255/2020

PS, Hari Nagar

03.09.2020

Earlier all the matters were adjourned on-17/08 pursuant to the directions issued by the Hon'ble High Court of Delhi from time to time amid lock-down. Now, vide office order no.26/DHC/2020 dated 30.07.2020, District Courts have been directed to take up all the cases listed before them through videoconferencing except the cases wherein evidence is to be recorded.

Present:

Ld. JPP for State.

None for accused.

Plea bargaining application received, Perused.

Put up the matter before the Lok Adalat scheduled on 20.09.2020. Earlier date stands cancelled.

(Babita Puriya)
MM-06/West District
Tis Hazari Courts/Delhi
03.09.2020

FIR No. 179/2020

PS: Hari Nagar

03.09.2020

Earlier all the matters were adjourned en-bloc pursuant to the directions issued by the Hon'ble High Court of Delhi from time to time amid lock-down. Now, vide office order no.26/DHC/2020 dated 30.07.2020, District Courts have been directed to take up all the cases listed before them through videoconferencing except the cases wherein evidence is to be recorded.

Present: Ld. APP for State.
None for accused.

Plea bargaining application received. Perused.

Put up the matter before the Lok Adalat scheduled on 20.09.2020. Earlier date stands canceled.

(Babita Puniya)
MM-06/West District
Tis Hazari Courts/Delhi
03.09.2020

State vs. Narender Sharma

FIR No.481/2020
PS: Hari Nagar

03.09.2020

Earlier all the matters were adjourned en-bloc pursuant to the directions issued by the Hon'ble High Court of Delhi from time to time amid lock-down. Now, vide office order no.26/DHC/2020 dated 30.07.2020, District Courts have been directed to take up all the cases listed before them through videoconferencing except the cases wherein evidence is to be recorded.

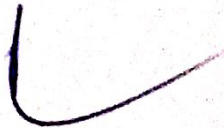
Present: Ld. APP for State.
Sh. Mohit Auluck, Ld. Counsel for applicant.

Heard. Reply received.

IO is directed to produce the complainant on NDOH through VC.

IO to also join the proceedings on NDOH through VC.

Put up for further proceedings on 05.09.2020 at 02:00 pm through VC.


(Babita Puniya)
MM-06/West District
Tis Hazari Courts/Delhi
03.09.2020

State vs. Ashok Kumar

FIR No.385/2020

PS: Mundka

03.09.2020

Earlier all the matters were adjourned en-bloc pursuant to the directions issued by the Hon'ble High Court of Delhi from time to time amid lock-down. Now, vide office order no.26/DHC/2020 dated 30.07.2020, District Courts have been directed to take up all the cases listed before them through videoconferencing except the cases wherein evidence is to be recorded.

Present: Ld. APP for State.
None for accused.

Court is convened through VC (CISCO Webex).

Reply is already on record. Perused.

Let articles be released to the person entitled thereto as per rules on acknowledgement. Accordingly, the application is disposed of.

Copy of this order be given dasti.

(Babita Puniya)
MM-06/West District
Tis Hazari Courts/Delhi
03.09.2020

State vs. Salman

FIR No.418/2020

PS: Mundka

03.09.2020

Earlier all the matters were adjourned en-bloc pursuant to the directions issued by the Hon'ble High Court of Delhi from time to time amid lock-down. Now, vide office order no.26/DHC/2020 dated 30.07.2020, District Courts have been directed to take up all the cases listed before them through videoconferencing except the cases wherein evidence is to be recorded.

Present: Ld. APP for State.
Sh. Kashmir Singh, Ld. Counsel for applicant/
accused through VC.

Court is convened through VC (CISCO Webex).

Vide this order, I shall decide the application filed on behalf of the applicant/accused Salman under section 437 CrPC seeking regular bail.

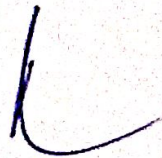
It is submitted by the Ld. counsel for the accused Salman that recovery has already been effected and he is running in J/C since 23.08.2020.

Per contra, bail application is strongly opposed by the learned APP for the State.

I have heard the arguments and perused the police file.

Considering the overall conspectus and circumstances particularly the custody period of accused and the fact that recovery has already been effected, I deem it fit to admit the accused **Salman** on bail on his furnishing bail bond in the sum of Rs.20,000/- with one sound surety in the like amount to the satisfaction of the Ld. Duty MM/concerned court on the following conditions:-

1. That the accused shall co-operate in the investigation; and



2. That the accused shall not directly or indirectly make any inducement or threat to any person acquainted with the facts of the case so as to dissuade him from disclosing such facts to the court or to any police officer; and
3. That the accused shall not commit an offence similar to the offence of which he is accused or suspected of the commission of which he is suspect; and
4. That he shall not take undue advantage of liberty or misuse the liberty; and
5. That he shall not change his residence without prior permission of this Court; and
6. After filing of charge sheet in the court, the accused shall remain present before the court on each and every date fixed for hearing of the case. If he wants to remain absent, then he shall take prior permission of the court and in case of unavoidable circumstances for remaining absent, he shall immediately give intimation to the court and request that he may be permitted to be represented through counsel and he will not dispute the identity of the accused in the case.

It is made clear that if the accused/applicant commits breach of any of the above conditions, the bail granted to him shall be liable to be cancelled. Any observation made herein shall have no bearing on the merits of the case.

Application stands disposed of accordingly.

Copy of this order be sent to Jail Superintendent, Tihar Jail for compliance/information.

(Babita Puhiya)
MM-06/West District
Tis Hazari Courts/Delhi
03.09.2020

State vs. Mohit

FIR No.302/2020

PS: Mundka

03.09.2020

Earlier all the matters were adjourned en-bloc pursuant to the directions issued by the Hon'ble High Court of Delhi from time to time amid lock-down. Now, vide office order no.26/DHC/2020 dated 30.07.2020, District Courts have been directed to take up all the cases listed before them through videoconferencing except the cases wherein evidence is to be recorded.

Present: Ld. APP for State.
Sh. Chirag Khurana, Ld. Counsel for applicant/
accused through VC.

Court is convened through VC (CISCO Webex).

Vide this order, I shall decide the application filed on behalf of the applicant/accused Mohit under section 437 CrPC seeking regular bail.

It is submitted by the Ld. counsel for the accused Mohit that recovery has already been effected and he is running in J/C since 29.08.2020.

Per contra, bail application is strongly opposed by the learned APP for the State.

I have heard the arguments and perused the police file.

Considering the overall conspectus and circumstances particularly the fact that recovery has already been effected, I deem it fit to admit the accused **Mohit** on bail on his furnishing bail bond in the sum of Rs.10,000/- with one sound surety in the like amount to the satisfaction of the Ld. Duty MM/concerned court on the following conditions:-

1. That the accused shall co-operate in the investigation; and



2. That the accused shall not directly or indirectly make any inducement or threat to any person acquainted with the facts of the case so as to dissuade him from disclosing such facts to the court or to any police officer; and
3. That the accused shall not commit an offence similar to the offence of which he is accused or suspected of the commission of which he is suspect; and
4. That he shall not take undue advantage of liberty or misuse the liberty; and
5. That he shall not change his residence without prior permission of this Court; and
6. After filing of charge sheet in the court, the accused shall remain present before the court on each and every date fixed for hearing of the case. If he wants to remain absent, then he shall take prior permission of the court and in case of unavoidable circumstances for remaining absent, he shall immediately give intimation to the court and request that he may be permitted to be represented through counsel and he will not dispute the identity of the accused in the case.

It is made clear that if the accused/applicant commits breach of any of the above conditions, the bail granted to him shall be liable to be cancelled.

Any observation made herein shall have no bearing on the merits of the case.

Application stands disposed of accordingly.

Copy of this order be sent to Jail Superintendent, Tihar Jail for compliance/information.

(Babita Puniya)
MM-06/West District
Tis Hazari Courts/Delhi
03.09.2020

State vs. Krishan

FIR No.418/2020

PS: Mundka

03.09.2020

Earlier all the matters were adjourned en-bloc pursuant to the directions issued by the Hon'ble High Court of Delhi from time to time amid lock-down. Now, vide office order no.26/DHC/2020 dated 30.07.2020, District Courts have been directed to take up all the cases listed before them through videoconferencing except the cases wherein evidence is to be recorded.

Present: Ld. APP for State.
Sh. Kashmir Singh, Ld. Counsel for applicant/
accused through VC.

Court is convened through VC (CISCO Webex).

Vide this order, I shall decide the application filed on behalf of the applicant/accused Krishan under section 437 CrPC seeking regular bail.

It is submitted by the Ld. counsel for the accused Krishan that recovery has already been effected and he is running in J/C since 23.08.2020.

Per contra, bail application is strongly opposed by the learned APP for the State.

I have heard the arguments and perused the police file.

Considering the overall conspectus and circumstances particularly the custody period of accused and the fact that recovery has already been effected, I deem it fit to admit the accused **Krishan** on bail on his furnishing bail bond in the sum of Rs.20,000/- with one sound surety in the like amount to the satisfaction of the Ld. Duty MM/concerned court on the following conditions:-

1. That the accused shall co-operate in the investigation; and

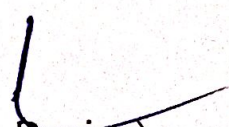
2. That the accused shall not directly or indirectly make any inducement or threat to any person acquainted with the facts of the case so as to dissuade him from disclosing such facts to the court or to any police officer; and
3. That the accused shall not commit an offence similar to the offence of which he is accused or suspected of the commission of which he is suspect; and
4. That he shall not take undue advantage of liberty or misuse the liberty; and
5. That he shall not change his residence without prior permission of this Court; and
6. After filing of charge sheet in the court, the accused shall remain present before the court on each and every date fixed for hearing of the case. If he wants to remain absent, then he shall take prior permission of the court and in case of unavoidable circumstances for remaining absent, he shall immediately give intimation to the court and request that he may be permitted to be represented through counsel and he will not dispute the identity of the accused in the case.

It is made clear that if the accused/applicant commits breach of any of the above conditions, the bail granted to him shall be liable to be cancelled.

Any observation made herein shall have no bearing on the merits of the case.

Application stands disposed of accordingly.

Copy of this order be sent to Jail Superintendent, Tihar Jail for compliance/information.


(Babita Puniya)
MM-06/West District
Tis Hazari Courts/Delhi
03.09.2020

03.09.2020

Earlier all the matters were adjourned en-bloc pursuant to the directions issued by the Hon'ble High Court of Delhi from time to time amid lock-down. Now, vide office order no.26/DHC/2020 dated 30.07.2020, District Courts have been directed to take up all the cases listed before them through videoconferencing except the cases wherein evidence is to be recorded.

Present: Ld. APP for State.

Applicant in person.

Vide this order, I shall decide the application filed on behalf of the applicant seeking release of **vehicle bearing no.DL10-SG-1919** on Superdari.

Heard. Reply perused.

As per reply, IO has no objection, if the **vehicle bearing no.DL10-SG-1919** is released to the registered owner/rightful owner.

Heard. Application perused.

Having considered all the relevant inputs and having taken note of the decision of the **Hon'ble Supreme Court in Sunderbhai Ambalal Desai V. State of Gujarat** (A.I.R.2003 S.C.638) and **Manjeet Singh Vs. State**, I am satisfied that this will be an eminently fit case where the case property i.e. **vehicle bearing no.DL10-SG-1919** can be released to the applicant/registered owner/rightful owner, subject to execution of security bonds. Accordingly, let **vehicle bearing no.DL10-SG-1919** be released to the rightful owner after preparing detailed panchnama; taking photographs of the vehicle; valuation report; a security bond etc.

The photographs of the **vehicle bearing no.DL10-SG-1919** should be attested by the IO and countersigned by the complainant, accused, if any, as well as by the person to whom the custody is handed over.

The panchnama/photographs/ valuation report etc. be filed along with the charge-sheet. IO is also directed to follow the necessary safeguards insisted in **Sunderbhai Ambalal Desai Vs. State of Gujarat & Manjeet Singh Vs. State**.

The application stand disposed of accordingly.

Copy of this order be given dasti to the applicant.

(Babita Puniya)
MM-06/West District
Tis Hazari Courts/Delhi
03.09.2020

03.09.2020

FIR No.379/2020
PS: Mundka

Earlier all the matters were adjourned en-bloc pursuant to the directions issued by the Hon'ble High Court of Delhi from time to time amid lock-down. Now, vide office order no.26/DHC/2020 dated 30.07.2020, District Courts have been directed to take up all the cases listed before them through videoconferencing except the cases wherein evidence is to be recorded.

Present:

Ld. APP for State.

Ld. Counsel on behalf of applicant.

Vide this order, I shall decide the application filed on behalf of the applicant seeking release of **vehicle bearing no.DL4S-CH-7359** on Superdari.

Heard. Application and reply perused.

Having considered all the relevant inputs and having taken note of the decision of the **Hon'ble Supreme Court in Sunderbhai Ambalal Desai V. State of Gujarat (A.I.R.2003 S.C.638)** and **Manjeet Singh Vs. State** i.e. **vehicle bearing no.DL4S-CH-7359** can be released to the applicant/registered owner/rightful owner, subject to execution of security bonds. Accordingly, let **vehicle bearing no.DL4S-CH-7359** be released to the rightful owner after preparing detailed panchnama; taking photographs of the vehicle; valuation report; a security bond etc.

The photographs of the **vehicle bearing no.DL4S-CH-7359** should be attested by the IO and countersigned by the complainant, accused, if any, as well as by the person to whom the custody is handed over.

The panchnama/photographs/ valuation report etc. be filed along with the charge-sheet. IO is also directed to follow the necessary safeguards insisted in **Sunderbhai Ambalal Desai Vs. State of Gujarat & Manjeet Singh Vs. State**.

The application stand disposed of accordingly.

Copy of this order be given dasti to the applicant.

(Babita Puniya) /
MM-06/West District
Tis Hazari Courts/Delhi
03.09.2020

State vs. Vinod Shah

FIR No.0306/2020
PS: Mundka
u/s 33/38/58 Excise Act

03.09.2020

Earlier all the matters were adjourned en-bloc pursuant to the directions issued by the Hon'ble High Court of Delhi from time to time amid lock-down. Now, vide office order no.26/DHC/2020 dated 30.07.2020, District Courts have been directed to take up all the cases listed before them through videoconferencing except the cases wherein evidence is to be recorded.

Present: Ld. APP for State.
Ld. Counsel for applicant through VC.

Court is convened through VC (CISCO Webex).

Vide this order, I shall decide the application filed on behalf of the applicant seeking release of **vehicle bearing no.DL4S-CZ-3587** on Superdari.

After some arguments, Ld. Counsel wish to withdraw the present application with liberty to file before appropriate forum.

Heard. Allowed.

Accordingly, application stands dismissed as withdrawn.



(Babita Puniya)
MM-06/West District
Tis Hazari Courts/Delhi
03.09.2020

E-FIR No.000644/2020

PS: Hari Nagar

03.09.2020

Earlier all the matters were adjourned en-bloc pursuant to the directions issued by the Hon'ble High Court of Delhi from time to time amid lock-down. Now, vide office order no.26/DHC/2020 dated 30.07.2020, District Courts have been directed to take up all the cases listed before them through videoconferencing except the cases wherein evidence is to be recorded.

Present: Ld. APP for State.
Applicant in person.

Vide this order, I shall decide the application filed on behalf of the applicant seeking release of **mobile phone** on Superdari.

Heard. Reply perused.

As per reply, IO has no objection, if the **mobile phone** is released to the registered owner/rightful owner. ✓

Heard. Application perused.

Having considered all the relevant inputs and having taken note of the decision of the **Hon'ble Supreme Court in Sunderbhai Ambalal Desai V. State of Gujarat (A.I.R.2003 S.C.638)** and **Manjeet Singh Vs. State**, I am satisfied that this will be an eminently fit case where the case property i.e. **mobile phone** can be released to the applicant/registered owner/rightful owner, subject to execution of security bonds. Accordingly, let **mobile phone** be released to the rightful owner after preparing detailed panchnama; taking photographs of the **mobile phone**; valuation report; a security bond etc.

The photographs of the **mobile phone** should be attested by the IO and countersigned by the complainant, accused, if any, as well as by the person to whom the custody is handed over.

The panchnama/photographs/ valuation report etc. be filed along with the charge-sheet. IO is also directed to follow the necessary safeguards insisted in **Sunderbhai Ambalal Desai Vs. State of Gujarat & Manjeet Singh Vs. State**.

The application stand disposed of accordingly.
Copy of this order be given dasti to the applicant.

(Babita Puniya)

MM-06/West District
Tis Hazari Courts/Delhi

03.09.2020

State vs.Mohsin etc.

FIR No.308/19
PS: Hari Nagar

03.09.2020

Earlier all the matters were adjourned en-bloc pursuant to the directions issued by the Hon'ble High Court of Delhi from time to time amid lock-down. Now, vide office order no.26/DHC/2020 dated 30.07.2020, District Courts have been directed to take up all the cases listed before them through videoconferencing except the cases wherein evidence is to be recorded.

Fresh challan filed. It be checked and registered as per rules.


Present: Ld. APP for State.

Accused persons stated to be on court bail.

IO in person.

Heard. File perused.

Put up for consideration on 11.01.2021.


(Babita Puniya)
MM-06/West District
Tis Hazari Courts/Delhi
03.09.2020

State vs. Arjun

FIR No.312/2020

PS: Mundka

03.09.2020

Earlier all the matters were adjourned en-bloc pursuant to the directions issued by the Hon'ble High Court of Delhi from time to time amid lock-down. Now, vide office order no.26/DHC/2020 dated 30.07.2020, District Courts have been directed to take up all the cases listed before them through videoconferencing except the cases wherein evidence is to be recorded.

Present: Ld. APP for State.

Accused is stated to be in JC.

Heard. File perused.

Perusal of file reveals that IO has not filed excise result. Therefore, he is directed to join the proceedings through VC on NDOH.

Jail Superintendent is directed to produce the accused on NDOH through VC.

Put up for further proceedings on 17.09.2020.



(Babita Puniya)
MM-06/West District
Tis Hazari Courts/Delhi
03.09.2020

State vs. Tika Ram etc.

FIR No.365/18
PS: Hari Nagar

03.09.2020

Earlier all the matters were adjourned en-bloc pursuant to the directions issued by the Hon'ble High Court of Delhi from time to time amid lock-down. Now, vide office order no.26/DHC/2020 dated 30.07.2020, District Courts have been directed to take up all the cases listed before them through videoconferencing except the cases wherein evidence is to be recorded.


Present: Ld. APP for State.
Both accused in person.
Complainant through VC.

Court is convened through VC (CISCO Webex).

Parties seek some time to explore the possibility of settlement.

Heard.

At joint request, put up for further proceedings on
02.11.2020.


(Babita Puniya)
MM-06/West District
Tis Hazari Courts/Delhi
03.09.2020

State vs. Harmesh etc.

FIR No.484/18
PS: Hari Nagar

03.09.2020

Earlier all the matters were adjourned en-bloc pursuant to the directions issued by the Hon'ble High Court of Delhi from time to time amid lock-down. Now, vide office order no.26/DHC/2020 dated 30.07.2020, District Courts have been directed to take up all the cases listed before them through videoconferencing except the cases wherein evidence is to be recorded.

Present: Ld. APP for State.
Accused Vivek not produced from JC.
Rest accused persons are absent.

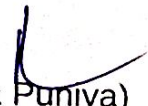
Court is convened through VC (CISCO Webex).

File perused.

Jail Superintendent is directed to produce accused Vivek through VC on NDOH.

Court notice be issued to accused Manoj and Harmesh with direction to appear either in person or through VC for NDOH.

Put up for further proceedings on 17.09.2020.


(Babita Puniya)
MM-06/West District
Tis Hazari Courts/Delhi
03.09.2020

State vs. Pankaj Pandey

FIR No.37/19

PS: Mundka

03.09.2020

Earlier all the matters were adjourned en-bloc pursuant to the directions issued by the Hon'ble High Court of Delhi from time to time amid lock-down. Now, vide office order no.26/DHC/2020 dated 30.07.2020, District Courts have been directed to take up all the cases listed before them through videoconferencing except the cases wherein evidence is to be recorded.

Present: Ld. APP for State.
None for accused persons.

Heard. File perused.

Let court notice be issued to accused persons with direction to appear either in person or through VC for NDOH.

Put up for further proceedings on 11.01.2021.

(Babita Puniya)
MM-06/West District
Tis Hazari Courts/Delhi
03.09.2020

Charanjit Singh vs. State

CT No.
PS: Hari Nagar

03.09.2020

Earlier all the matters were adjourned en-bloc pursuant to the directions issued by the Hon'ble High Court of Delhi from time to time amid lock-down. Now, vide office order no.26/DHC/2020 dated 30.07.2020, District Courts have been directed to take up all the cases listed before them through videoconferencing except the cases wherein evidence is to be recorded.

File taken up today on receipt of the applicant through e-mail seeking withdrawal of the case.

Present: Complainant through VC.

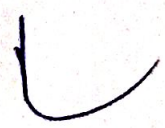
Court is convened through VC (CISCO Webex).

It is stated by the complainant that FIR has already been registered in the present case. He, therefore, seeks permission to withdraw the present case.

Heard. File perused.

Since FIR No.520/2020, u/s 323/342/506/34 IPC, PS Hari Nagar has already been registered, no useful purpose would be served by keeping the matter on board. Therefore, let file be consigned to record room with direction to Ahlmad to tag the file with the charge sheet as and when the same is filed.

SHO concerned is also directed to expedite the investigation and file the challan at the earliest.


(Babita Puniya)
MM-06/West District
Tis Hazari Courts/Delhi
03.09.2020

State vs. Gayatri

FIR No.516/2020
PS: Hari Nagar
U/s 4/5/6 & 23 PNDDT Act

03.09.2020

Earlier all the matters were adjourned en-bloc pursuant to the directions issued by the Hon'ble High Court of Delhi from time to time amid lock-down. Now, vide office order no.26/DHC/2020 dated 30.07.2020, District Courts have been directed to take up all the cases listed before them through videoconferencing except the cases wherein evidence is to be recorded.

Present: Ld. APP for State.
Ld. Counsel for applicant/accused through VC.

Court is convened through VC (CISCO Webex).

Vide this order, I shall decide the bail application filed on behalf of applicant/accused Gayatri.

It is informed by the Naib Court, PS Hari Nagar that bail has been dismissed by the Ld. ASJ, West, Tis Hazari Court, Delhi.

Heard.

In view of the same, Ld. Counsel wishes to withdraw the same.

Accordingly, application stands dismissed as withdrawn.

(Babita Puniya)
MM-06/West District
Tis Hazari Courts/Delhi
03.09.2020

State vs. Deepu

FIR No.516/2020
PS: Hari Nagar
U/s 4/5/6 & 23 PNDT Act

03.09.2020

Earlier all the matters were adjourned en-bloc pursuant to the directions issued by the Hon'ble High Court of Delhi from time to time amid lock-down. Now, vide office order no.26/DHC/2020 dated 30.07.2020, District Courts have been directed to take up all the cases listed before them through videoconferencing except the cases wherein evidence is to be recorded.

Present: Ld. APP for State.
Ld. Counsel for applicant/accused Deepu.

Vide this order, I shall decide the bail application filed on behalf of applicant/accused **Deepu**.


It is informed by the Naib Court, PS Hari Nagar that bail has been dismissed by the Ld. ASJ, West, Tis Hazari Court, Delhi.

Heard.

In view of the same, Ld. Counsel wishes to withdraw the same.

Accordingly, application stands dismissed as withdrawn.

Copy dasti.


(Babita Puniya)
MM-06/West District
Tis Hazari Courts/Delhi
03.09.2020

FIR No.552/19
PS: Hari Nagar

03.09.2020

Earlier all the matters were adjourned en-bloc pursuant to the directions issued by the Hon'ble High Court of Delhi from time to time amid lock-down. Now, vide office order no.26/DHC/2020 dated 30.07.2020, District Courts have been directed to take up all the cases listed before them through videoconferencing except the cases wherein evidence is to be recorded.

Present: Ld. APP for State.

None for applicant.

Vide this order, I shall decide the application filed on behalf of the applicant seeking release of **vehicle bearing no.DL1-RW-7039** on Superdari.

Heard. Reply perused.

As per reply, IO has no objection, if the **vehicle bearing no.DL1-RW-7039** is released to the registered owner/rightful owner.

Heard. Application perused.

Having considered all the relevant inputs and having taken note of the decision of the Hon'ble Supreme Court in **Sunderbhai Ambalal Desai V. State of Gujarat** (A.I.R.2003 S.C.638) and **Manjeet Singh Vs. State**, I am satisfied that this will be an eminently fit case where the case property i.e. **vehicle bearing no.DL1-RW-7039** can be released to the applicant/registered owner/rightful owner, subject to execution of security bonds. Accordingly, let **vehicle bearing no.DL1-RW-7039** be released to the rightful owner after preparing detailed panchnama; taking photographs of the vehicle; valuation report; a security bond etc.

The photographs of the **vehicle bearing no.DL1-RW-7039** should be attested by the IO and countersigned by the complainant, accused, if any, as well as by the person to whom the custody is handed over.

The panchnama/photographs/ valuation report etc. be filed along with the charge-sheet. IO is also directed to follow the necessary safeguards insisted in **Sunderbhai Ambalal Desai Vs. State of Gujarat & Manjeet Singh Vs. State**.

The application stand disposed of accordingly.

Copy of this order be given dasti to the applicant.

(Babita Puniya)
MM-06/West District
Tis Hazari Courts/Delhi
03.09.2020

State vs. Dharam Mathur

FIR No.760/17
PS: Hari Nagar

03.09.2020

Earlier all the matters were adjourned en-bloc pursuant to the directions issued by the Hon'ble High Court of Delhi from time to time amid lock-down. Now, vide office order no.26/DHC/2020 dated 30.07.2020, District Courts have been directed to take up all the cases listed before them through videoconferencing except the cases wherein evidence is to be recorded.

Present: Ld. APP for State.
None for accused.
Complainant in person.

Heard. File perused.

Process not received back. Be awaited.

Meantime, issue fresh process in terms of previous order for NDOH.

Let stolen case property i.e. mobile phone be released to the rightful owner in view of judgement passed by Hon'ble Supreme Court of India in case **Manjeet Singh Vs. State and Sunderbhai Ambalal Desai vs. State of Gujarat.**

Put up for further proceedings on 11.01.2020.

Copy of this order be given dasti to the complainant.

(Babita Puniya)
MM-06/West District
Tis Hazari Courts/Delhi
03.09.2020

State vs. Lalit Kumar

FIR No.391/2020
PS: Mundka

03.09.2020

Earlier all the matters were adjourned en-bloc pursuant to the directions issued by the Hon'ble High Court of Delhi from time to time amid lock-down. Now, vide office order no.26/DHC/2020 dated 30.07.2020, District Courts have been directed to take up all the cases listed before them through videoconferencing except the cases wherein evidence is to be recorded.

Present: Ld. APP for State.
None for accused.

Court is convened through VC (CISCO Webex).

Reply received alongwith copy of FIR in sealed envelope. Perused.

Again IO has disclosed the identity of victim in the reply. Application is duly forwarded by the SHO concerned.

Let an explanation be called from IO and SHO concerned in this regard for NDOH.

Ahlmad is directed not to supply the copy of reply to the counsel without direction of the court.

Put up for further proceedings on 08.09.2020.


(Babita Puniya)
MM-06/West District
Tis Hazari Courts/Delhi
03.09.2020

State vs. Mohit Bhardwaj

FIR No. 431/2020
PS: Hari Nagar

03.09.2020

Earlier all the matters were adjourned en-bloc pursuant to the directions issued by the Hon'ble High Court of Delhi from time to time amid lock-down. Now, vide office order no. 26/DHC/2020 dated 30.07.2020, District Courts have been directed to take up all the cases listed before them through videoconferencing except the cases wherein evidence is to be recorded.

Fresh challan filed. It be checked and registered as per rules.

Present: Ld. APP for State.

Accused is stated to be in JC.

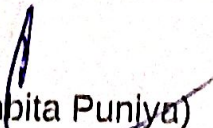
IO in person.

I have perused the charge sheet and the documents annexed with the charge-sheet. It prima facie discloses commission of offence. I take cognizance of the offence.

I am of the considered opinion that there is prima facie sufficient material to proceed against the accused for the offences alleged in the challan.

Jail Superintendent is directed to produce the accused on NDOH through VC.

Put up for further proceedings on 17.09.2020.


(Babita Punjya)
MM-06 West District
Tis Hazari Courts/Delhi
03.09.2020

State vs. Yaseen

FIR No.558/19
PS: Hari Nagar


03.09.2020

Earlier all the matters were adjourned en-bloc pursuant to the directions issued by the Hon'ble High Court of Delhi from time to time amid lock-down. Now, vide office order no.26/DHC/2020 dated 30.07.2020, District Courts have been directed to take up all the cases listed before them through videoconferencing except the cases wherein evidence is to be recorded.

Present: Ld. APP for State.
Accused through VC.

Court is convened through VC (CISCO Webex).
File perused.

At request, put up for purpose fixed on 04.09.2020.


(Babita Puniya)
MM-06/West District
Tis Hazari Courts/Delhi
03.09.2020

State vs. Mohd. Jibrail

FIR No.20/2020
PS: Hari Nagar

03.09.2020

Earlier all the matters were adjourned en-bloc pursuant to the directions issued by the Hon'ble High Court of Delhi from time to time amid lock-down. Now, vide office order no.26/DHC/2020 dated 30.07.2020, District Courts have been directed to take up all the cases listed before them through videoconferencing except the cases wherein evidence is to be recorded.

Present: Ld. APP for State.
Accused not produced from JC.

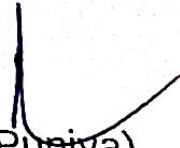
Court is convened through VC (CISCO Webex).

File perused.

Let copy of challan, if not supplied, be supplied to accused through Jail Superintendent concerned.

Jail Superintendent is directed to produce the accused on the NDOH through VC.

Put up for scrutiny of documents/further proceedings on 17.09.2020.


(Babita Puniya)
MM-06/West District
Tis Hazari Courts/Delhi
03.09.2020

State vs. Mohit Bhardwaj

FIR No.441/2020
PS: Hari Nagar

03.09.2020

Earlier all the matters were adjourned en-bloc pursuant to the directions issued by the Hon'ble High Court of Delhi from time to time amid lock-down. Now, vide office order no.26/DHC/2020 dated 30.07.2020, District Courts have been directed to take up all the cases listed before them through videoconferencing except the cases wherein evidence is to be recorded.

Fresh challan filed. It be checked and registered as per rules.

Present: Ld. APP for State.

Accused is stated to be in JC.

IO in person.

I have perused the charge sheet and the documents annexed with the charge-sheet. It prima facie discloses commission of offence. I take cognizance of the offence.

I am of the considered opinion that there is prima facie sufficient material to proceed against the accused for the offences alleged in the challan.

Jail Superintendent is directed to produce the accused on NDOH through VC.

Put up for further proceedings on 17.09.2020.

(Babita Puniya)
MM-06/West District
Tis Hazari Courts/Delhi
03.09.2020

03.09.2020

Earlier all the matters were adjourned en-bloc pursuant to the directions issued by the Hon'ble High Court of Delhi from time to time amid lock-down. Now, vide office order no.26/DHC/2020 dated 30.07.2020, District Courts have been directed to take up all the cases listed before them through videoconferencing except the cases wherein evidence is to be recorded.

Fresh challan filed. It be checked and registered as per rules.

Present: Ld. APP for State.

Accused is stated to be on court bail.

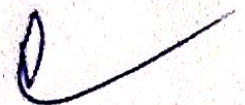
IO in person.

I have perused the charge sheet and the documents annexed with the charge-sheet. It prima facie discloses commission of offence. I take cognizance of the offence.

File perused. Perusal of file reveals that accused is sent to face trial for the offence punishable under section 411 IPC which is compoundable within the scheme of Cr.P.C. Therefore, let court notice be issued to the complainant/owner of stolen property to join the proceedings through VC or appear in person on NDOH.

IO to also join the proceedings through VC and ensure the presence of complainant/owner of stolen property on NDOH.

Put up on 29.09.2020 through VC for further proceedings.



(Babita Puniya)
MM-06/West District
Tis Hazari Courts/Delhi
03.09.2020

03.09.2020

Earlier all the matters were adjourned en-bloc pursuant to the directions issued by the Hon'ble High Court of Delhi from time to time amid lock-down. Now, vide office order no.26/DHC/2020 dated 30.07.2020, District Courts have been directed to take up all the cases listed before them through videoconferencing except the cases wherein evidence is to be recorded.

Fresh challan filed. It be checked and registered as per rules.

Present: Ld. APP for State.

Accused is stated to be on court bail.

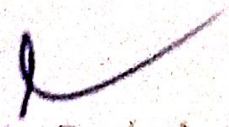
IO in person.

I have perused the charge sheet and the documents annexed with the charge-sheet. It prima facie discloses commission of offence. I take cognizance of the offence.

File perused. Perusal of file reveals that accused is sent to face trial for the offence punishable under section 411 IPC which is compoundable within the scheme of Cr.P.C. Therefore, let court notice be issued to the complainant/owner of stolen property to join the proceedings through VC or appear in person on NDOH.

IO to also join the proceedings through VC and ensure the presence of complainant/owner of stolen property on NDOH.

Put up on 29.09.2020 through VC for further proceedings.


(Babita Puniya)

MM-06/West District
Tis Hazari Courts/Delhi

03.09.2020

03.09.2020

Earlier all the matters were adjourned en-bloc pursuant to the directions issued by the Hon'ble High Court of Delhi from time to time amid lock-down. Now, vide office order no.26/DHC/2020 dated 30.07.2020, District Courts have been directed to take up all the cases listed before them through videoconferencing except the cases wherein evidence is to be recorded.

Present:

Ld. APP for State.
None for applicant.

Vide this order, I shall decide the application filed on behalf of the applicant seeking release of vehicle bearing no.DL1-RW-7039 on Superdari.

Heard. Reply perused.

As per reply, IO has no objection, if the vehicle bearing no.DL1-RW-7039 is released to the registered owner/rightful owner.

Heard. Application perused.

Having considered all the relevant inputs and having taken note of the decision of the Hon'ble Supreme Court in **Sunderbhai Ambalal Desai V. State of Gujarat** (A.I.R.2003 S.C.638) and **Manjeet Singh Vs. State of Gujarat** (A.I.R.2003 S.C.638) and **Manjeet Singh Vs. State of Gujarat** (A.I.R.2003 S.C.638), I am satisfied that this will be an eminently fit case where the case property i.e. vehicle bearing no.DL1-RW-7039 can be released to the applicant/registered owner/rightful owner, subject to execution of security bonds. Accordingly, let vehicle bearing no.DL1-RW-7039 be released to the rightful owner after preparing detailed panchnama; taking photographs of the vehicle; valuation report; a security bond etc.

The photographs of the vehicle bearing no.DL1-RW-7039 should be attested by the IO and countersigned by the complainant, accused, if any, as well as by the person to whom the custody is handed over.

The panchnama/photographs/ valuation report etc. be filed along with the charge-sheet. IO is also directed to follow the necessary safeguards insisted in **Sunderbhai Ambalal Desai Vs. State of Gujarat & Manjeet Singh Vs. State.**

The application stand disposed of accordingly.

Copy of this order be given dasti to the applicant.

(Babita Puniya)
MM-06/West District
Tis Hazari Courts/Delhi
03.09.2020